

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 112
TA (IBC)- 31(PB)/2023

IN THE MATTER OF:

Vir Jai Khosla

.... Petitioner/Applicant

Vs.

IDBI Bank Ltd.

.... Respondent

Order under Rule 16(d) of NCLT, 2016

Order delivered on 26.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Deepak Khosla

For the Respondent : Sr. Adv. Mr. Mihir Thakore, Adv. Ashim Sood, Adv. Ruby Singh Ahuja, Adv. Vishal Gehrana, Adv. Aakriti Vohra, Adv. Varun Khanna, Adv. Devang Kumar for R-24

Adv. Parth Gokhale, Adv. Moulshree Shukla, Adv. Prithviraj Oberoi for R-1, 6, 8 & 11

For the Intervenor : Adv. Abhishek Anand, Adv. Rashi Maheshwari in Inv. P-65/2023

ORDER

Ivn. P- 65/2023 & IA-1078/2024

1. Mr. Mihir Thakore, Ld. Sr. Counsel for R-24 appeared physically and argued the matter.
2. There was an objection raised by Mr. Deepak Khosla, Ld. Counsel for the Applicant that there is a conflict of interest on the appearance of Mr. Mihir Thakore, Ld. Sr. Counsel for R-24 in the present case. The same is recorded.
3. Mr. Mihir Thakore, Ld. Sr. Counsel for R-24 stated that there is no conflict of interest as stated by Mr. Deepak Khosla, Ld. Counsel for Applicant.
4. For continuation, list the matter **on 03.05.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT